(c) There is generally a time-lag between the approval of foreign collaborations and their implementation. Their impact on various economic indices is reflected after a further time-lag. Therefore, no estimates of the impact of foreign collaborations granted aft<sub>er</sub> January, 87 on production, exports and exchequer etc. is realistically possible at this stage.

## Expenditure in public sector undertaking during Seventh Five Year Plan.

t3017-E. SHRI V. NARAYANA-SAMY; Will the Minister of INDUSTRY be pleased *to* state;

(a) whether it is a fact that the expenditure earmarked by Planning Commission for Public Sector Undertakings during the Seventh Five Year Plan is likely to exceed the approved outlay;

Ob) if so, the reasons therefor; and

(c) whether any review was taken to meet the increase in expenditure?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c) As the Seventh Plan will end on 31-3-1990, it is too early now to say whether the plan expenditure of the public sector enterprises will exceed the approval outlay.

## Change in the Patent Laws

tf3017-F. SHRI KAPIL VERMA: SHRIMATI VEENA VERMA: SHRI RAJUBHAI A. PARMAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to consider any change in the Patent Laws  $o_r$  policy about intellectual property.

fPreviously Unstarred Questio<sup>^</sup> 3109 transferred from the 6th November, 1988

tfPreviously Unstarred Question 3158 transferred from the 6th December, 1988.

(b) if so, what are the details thereof; and

(c) what are the reason<sub>s</sub> therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE. VELOPMENT IN THE MINISTRY OP INDUSTRY (SHRI M. ARUNACHA-LAM): (a) No, Sir,

(b) and (c) Do not arise.

12 Noon

## PAPERS LAID ON THE TABLE

[The Deputy Chairman in the Chair]

Report and Accounts (Ilth March, 1987 to 31st March, 1988) of the Indian Renewable Energy Development Agency Ltd, New Delhi and related papers

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Madam I beg to lay on the Tabte under sub-section (1) of section 619 A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers; —

(i) Annual Report and Accounts of the Indian Renewable Energy Development Agency Limited, Ne<sub>w</sub> Delhi, for the period from llth March 1987 to 31st March, 1988, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. *See* No. LT— 6897J88 for G) and (ii)].

I Report and Accounts (1987-8H) of various companies and related papers under sub section (i) of section 619A of the Companies Act.

II. Report and Account? (1987-88) of the Central Institute of Plastics Engineering and Technology, Madras and related papers.

III. The Drugs (Prices Control) Amendment Order, 1988.